## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:1755 ANSWERED ON:04.12.2012 RENT FOR GODOWNS Mahato Shri Narahari;Roy Shri Nripendra Nath;Tirkey Shri Manohar

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Food Corporation of India (FCI) pay rentals and other charges at par with the Central Warehousing Corporation (CWC) to the State Governments for construction of godowns at various locations as per its requirements;

(b) if so, the details thereof including the modalities worked out by FCI in this regard;

(c) whether enhanced rentals are not being paid by FCI to certain States;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken/being taken by the FCI to pay uniform rentals to the States for these godowns in the country?

## Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a),(b),(c),(d) & (e): The Government had formulated the Private Entrepreneurs Guarantee(PEG) Scheme for construction of storage capacity though Private Entrepreneurs, Central Warehousing Corporation(CWC)& State Warehousing Corporations(SWCs)/other State Agencies. Under the scheme wherever CWC/SWCs/ other State Agencies have land and if it is within the identified locations and storage gap approved by High Level Committee of FCI, they may construct godowns for which FCI will pay the hire charges/rentals, at rates recommended by Ministry of Finance for the relevant year. Thus the FCI is paying rentals at par with CWC to State Warehousing Corporations/ other State Agencies for construction of godowns at various locations under the PEG Scheme.